## ACT No. V of 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 6th February, 1885.)

An Act to amend the Indian Ports Act, 1875.

WHEREAS it is expedient to amend the Indian Ports Act, 1875, in manner hereinafter appear- XII of 1875.

ing; It is hereby enacted as follows:-

Amendment of section 42 of the Indian Ports Act, 1875. 1. In section 42 of the said Act, for the words "Conservator of every port to which such order relates, and in the custom-house, if any, of every port subject to this Act" the following shall be substituted, namely:—"Conservator, and at the custom-house, if any, of every port to which such order relates".

Addition to section 47 of the same Act.

2. To the fourth paragraph of section 47 of the said Act the following shall be added, namely:—
"The expenses aforesaid shall also include the pensions, allowances and gratuities of persons who have been employed under this Act in the port, or such portion of those pensions, allowances and gratuities as the Local Government may by rule determine".

Further addition to the same section. 3. After the fifth paragraph of the same section the following shall be inserted and shall be deemed to have been inserted from the date on which the said Act came into force, namely:—"With the previous sanction of the Local Government the authorities of any port may, from time to time, contribute a sum from the Port Fund Account of that port for all or any of the purposes mentioned in section sixty.

"The sum so contributed shall, if, and so long as, the Local Government so directs, be in substitution

of any Hospital Port-dues imposed under section fifty-nine at that port."

4. To the third paragraph of section 59 of the Addition to same Act the following shall be added, namely: - paragraph 3, section 59, of "The Local Government may, from time to time, by the same notification in the official Gazette, cancel any such Act. order".

5. In the entry relating to the Cuttack ports in Amendment Part II of the First Schedule of the same Act, for Part II, of Part the words "not exceeding six annas per hundred the same Act. maunds" the following shall be substituted, namely:-"Not exceeding four annas per ton".